



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 23 जुलाई, 2022/1 श्रावण, 1944

हिमाचल प्रदेश सरकार

राजस्व विभाग

अधिसूचना

शिमला-02, 22 जुलाई, 2022

संख्या राजस्व-घ(ए)1-5/2022-(कांगड़ा).—हिमाचल प्रदेश भू-अभिलेख नियमावली, 1992 के पैरा 3.17 एवम् 3.18 में वर्णित/निर्दिष्ट प्रावधानों/मानकों में छूट देते हुए राज्यपाल, हिमाचल प्रदेश तहसील नूरपुर, जिला कांगड़ा के अन्तर्गत पटवार वृत्त बरण्डा, खज्जन, कोपड़ा व हडल का विघटन करके दो नये

पटवार वृत्त पक्का टियाला व औंद, तहसील नूरपुर, जिला कांगड़ा, हिमाचल प्रदेश का अनुलग्नक 'क' में दिये गए विवरण अनुसार खोलने का सहर्ष आदेश देते हैं। इन पटवार वृत्तों हेतु एक-एक पद पटवारी वेतनमान मु0 20,200-64000/- (Level-3), मांग संख्या: 5, मुख्यशीर्ष-2029-00-103-04 (गैर-योजना) एवं एक-एक पद अंशकालिक कार्यकर्ता (Part time worker) का सृजन करने की भी स्वीकृति प्रदान की जाती है।

आदेश द्वारा

ओंकार चन्द शर्मा,
प्रधान सचिव एवं वित्तायुक्त (राजस्व)।

अनुबन्ध-“क”

तहसील नूरपुर के अन्तर्गत नव सृजित पटवार वृत्त पक्का टियाला की स्थिति निम्न प्रकार से होगी :

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं0	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	पक्का टियाला	453/1146	2411	326-79-81	168-09-44	158-70-37	1245.40
2.	घण्डवाल	371/805	805	296-84-22	143-62-39	153-21-83	1092.69
3.	चंद्राहण	32/107	107	48-92-30	21-01-19	27-91-11	109.69
4.	डी.पी.एफ. सुगड़नाल	1/2	7	209-90-17	-	27-91-11	-
कुल जोड़		857/2060	4733	882-46-50	332-73-02	209-90-17	2447.78

तहसील नूरपुर के अन्तर्गत नव सृजित पटवार वृत्त औंद की स्थिति निम्न प्रकार से होगी:

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं0	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	औंद खास	269/335	1677	429	128	301	670
2.	पारनाला	61/71	446	112	37	75	147
3.	वासा फरकुंदा	73/80	446	130	24	106	126
4.	नियाड़	62/104	376	97	29	68	133
5.	ठेहड	120/179	946	97	47	50	175
6.	वरमाल	54/118	601	142	32	110	123
कुल जोड़		639/887	4492	1007	297	710	1374

नये पटवार वृत्त पक्का टियाला के सृजन उपरान्त तहसील नूरपुर के अन्तर्गत पटवार वृत्त बरण्डा की स्थिति निम्न प्रकार से होगी:

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं0	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	बरण्डा	221/745	2035	283-42-29	97-64-14	185-787-15	296.62
2.	कुट	181/487	1543	289-32-58	106-81-73	182-50-85	484.20
3.	धार	127/472	1682	222-78-38	77-30-67	145-46-71	356.79
4.	आंगड़ा दा वन	8/26	121	88-63-13	2-75-45	85-87-68	15.75
कुल जोड़		537/1730	5381	884-16-38	284-51-99	599-64-39	1153.36

विघटन/पुनर्गठन तथा 1 महाल पटवार वृत्त नागनी से शामिल करने उपरान्त पटवार वृत्त खज्जन (उप-तहसील सदवां) की स्थिति:

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं0	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	मदनपुर	155/209	857	120	62	58	315
2.	खज्जन	190/275	1378	319	110	209	645
3.	जनेरा	24/43	195	156	17	139	73
4.	हटली	448/791	3879	374	203	171	1275
कुल जोड़		817/1318	6309	969	392	577	2308

विघटन/पुनर्गठन उपरान्त पटवार वृत्त नागनी की स्थिति :

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं0	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	कोहरी	94/141	448	68	37	31	322
2.	बाण	135/194	697	117	49	68	261
3.	कुठार	46/84	327	82	34	48	198
4.	रिना	168/255	564	86	71	15	407
5.	गुलाहरपुर	56/87	235	48	24	24	127
6.	तहणा	23/39	172	117	14	103	58
7.	रिजव जंगल वृदावन	1/3	8	174	0	174	0
8.	वनोडू	35/102	485	58	22	36	134
9.	पचाहण	45/35	166	62	42	20	91
10.	हार	99/158	653	110	39	71	331
11.	कैहरिया खास	59/106	634	137	17	120	168
12.	शहणी	39/49	217	46	17	29	109
कुल जोड़		800/1253	4605	1105	366	739	2205

विघटन/पुनर्गठन उपरान्त पटवार वृत्त कोपडा की स्थिति:

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं0	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	माहटी	67/139	467	107	36	71	132
2.	संगलोट	42/93	45	79	31	48	111
3.	चौकी	41/69	313	87	18	69	90
4.	कोपडा	77/170	1113	185	36	149	157
5.	उपरीड	59/125	581	112	53	59	192
6.	सनैरा	44/48	148	76	18	58	140
7.	भटका	196/246	2009	239	73	166	282
कुल जोड़		526/890	5082	885	265	620	1104

विघटन/पुनर्गठन उपरान्त पटवार वृत्त हडल की स्थिति:

क्रम0 संख्या	महाल का नाम	खाता/खतौनी	खसरा नं०	कुल रकबा	कृष्ट	अकृष्ट	माल
1.	मेहरा वटराह	105 / 175	1020	308	62	246	344
2.	डूमण क्याल	86 / 187	904	319	63	256	241
3.	लिहोरा	11 / 28	205	71	11	60	34
4.	नाला	57 / 114	541	178	28	150	111
5.	वरनोह	28 / 44	190	75	19	56	70
6.	कपाहडी	70 / 69	411	125	40	85	149
7.	हडल झिकली	62 / 128	470	94	31	63	107
8.	हडल उपरली	48 / 69	240	67	20	47	33
9.	वसा थडियॉ	5 / 18	74	68	10	58	134
कुल जोड़		472 / 832	4055	1305	284	1021	1223

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

NOTIFICATION

Shimla, the 16th July, 2022

No. HHC/Admn.16 (34)89-III.—Hon'ble the Chief Justice in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Sanjeev Kumar (HIM/408/2019), Advocate, as Oath Commissioner at Chamba, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

NOTIFICATION

Shimla, the 16th July, 2022

No. HHC/Admn.16 (34)89-III.—Hon'ble the Chief Justice in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment &

Control) Rules, 2007 has been pleased to appoint Sh. Kuldeep Singh (HIM/155/2020) and Sh. Ashutosh Shandilya (HIM/489/2021) Advocates, as Oath Commissioner at Dalhousie, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

NOTIFICATION

Shimla, the 19th July, 2022

No. HHC/Admn.16 (24)75-VI.—Hon'ble the Chief Justice in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Prem Pal (HIM/235/2021), Sh. Abhishek Parmar (HIM/334/2021), Ms. Sonia (HIM/501/2019) and Mr. Rajiv Kumar (HIM/131/2021) Advocates, as Oath Commissioners at Una, H.P., for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

NOTIFICATION

Shimla, the 19th July, 2022

No. HHC/Admn.16 (24)75-VI.—Hon'ble the Chief Justice in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Priya (HIM/93/2021), Mrs. Shikha (HIM/140/2021), Ms. Nitika Thakur (HIM/167/2021) and Sh. Madhav Sood (HIM/574/2018) Advocates, Amb as Oath Commissioners at Amb, H.P., for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

LAW DEPARTMENT**NOTICE***Shimla-2, the 21st July, 2022*

No. LLR-E (9)-9/2022-Leg.—Whereas, the following Advocate of District Kullu, H.P. has applied for appointment of notary in the place and area mentioned against her name under rule 4 of the Notaries Rules, 1956;

Sl. No.	Name of Officer	Area for which she has applied for appointment of Notary
1.	Ms. Laxmi Devi d/o Sh. Chamel Singh, r/o Village Chhoyal, Post Office Khokhan, Tehsil Bhunter, District Kullu (H.P.)	Sub-Division Kullu

Therefore, I undersigned in exercise of the powers conferred *vide* Government Notification No. LLR –A(2)-1/2014-Leg. Dated 1st July, 2017, hereby issue notice under rule 6 of the Notaries Rules, 1956, for the information of general public for inviting objections, if any, within a period of seven days from the date of publication of this notice in the Rajpatra (e-Gazette), Himachal Pradesh against her appointment as Notary in Sub-Division Kullu of District Kullu.

Dr. VIVEK JYOTI,
(Competent Authority),
DLR-cum-Deputy Secretary (Law).

नगर एवं ग्राम योजना विभाग

अधिसूचना

शिमला-2, 14 जुलाई, 2022

संख्या: टी0सी0पी0-एफ/05/03/2022.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर एवं ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 1 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए 14-07-2022 को ऐसी तारीख नियत करते हैं, जिससे पूर्वोक्त अधिनियम के उपबन्ध, सरकार की अधिसूचना संख्या: हिम/टी0पी0/आर0डब्ल्यू0-सोलंग(एस0ए0)/2000, तारीख 18-11-2000 द्वारा अधिसूचित सोलंग विशेष क्षेत्र के सम्मिलित सोलंग के कुछ क्षेत्रों (संलग्न मानचित्र के अनुसार) में प्रवृत्त होंगे।

सोलंग के क्षेत्रों की बाबत उक्त अधिनियम के उपबन्धों के प्रवर्तन के परिणामस्वरूप हिमाचल प्रदेश नगर और ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) के उपबन्ध सोलंग विशेष क्षेत्र की निम्न प्रकार से पुनः परिनिश्चित परिसीमाओं पर लागू होंगे:—

विनिर्देश

उत्तर: अटल सुरंग रोहतांग के दक्षिण द्वार से आरम्भ होकर धुंधी स्थित सीमा सड़क संगठन (बी0आर0ओ0) शिविर के नजदीक तीक्ष्ण मोड़ तक।

पूर्व: धुंधी स्थित सीमा सड़क संगठन (बी0आर0ओ0) शिविर के नजदीक तीक्ष्ण मोड़ से राष्ट्रीय उच्च मार्ग-3 से ऊपर की ओर 100 मीटर की दूरी तक सीमाबद्ध और इसके पश्चात् व्यास नदी के साथ-साथ पलचान पुल तक।

दक्षिण: सराई नाला के व्यास नदी के साथ पलचान पुल पर मिलन बिन्दु से सराई नाला के साथ-साथ पश्चिम में सीमांकित संरक्षित वन सीमा के आरम्भ बिन्दु तक।

पश्चिम: सीमांकित संरक्षित वन सीमा से आरम्भ होकर सराई नाला के साथ-साथ सीमा सड़क संगठन शिविर के पास राष्ट्रीय उच्च मार्ग-3 के साथ इसके मिलन बिन्दु तक और उसके पश्चात् ऊपर पहाड़ी की तरफ 100 मीटर की दूरी तक राष्ट्रीय उच्च मार्ग-3 के साथ-साथ धुंधी में व्यासकुण्ड नाला तक तत्पश्चात् सेरी नाला की सीमा के साथ-साथ अटल सुरंग रोहतांग तक।

आदेश द्वारा,

देवेश कुमार,
प्रधान सचिव (नगर एवं ग्राम योजना)।

[Authoritative English text of this department notification No. TCP-F/05/3/2022 dated 14-07-2022 as required under clause (3) of Article 348 of the Constitution of India].

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 14th July, 2022

No. TCP-F/05/3/2022.—In exercise of the powers conferred by sub-section (3) of Section 1 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to appoint 14th July, 2022 as the date on which the provisions of the aforesaid Act shall come into force in some of the area of Solang (**as per map enclosed**) included in the Solang Special Area notified *vide* the Government Notification No. HIM/TP/RW-Solang (SA)/2000 dated 18-11-2000.

Consequent upon the enforcement of the provisions of the Act *ibid* in respect of areas of the Solang, the provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), shall apply to the re-defined limits of the Solang Special Area as under:—

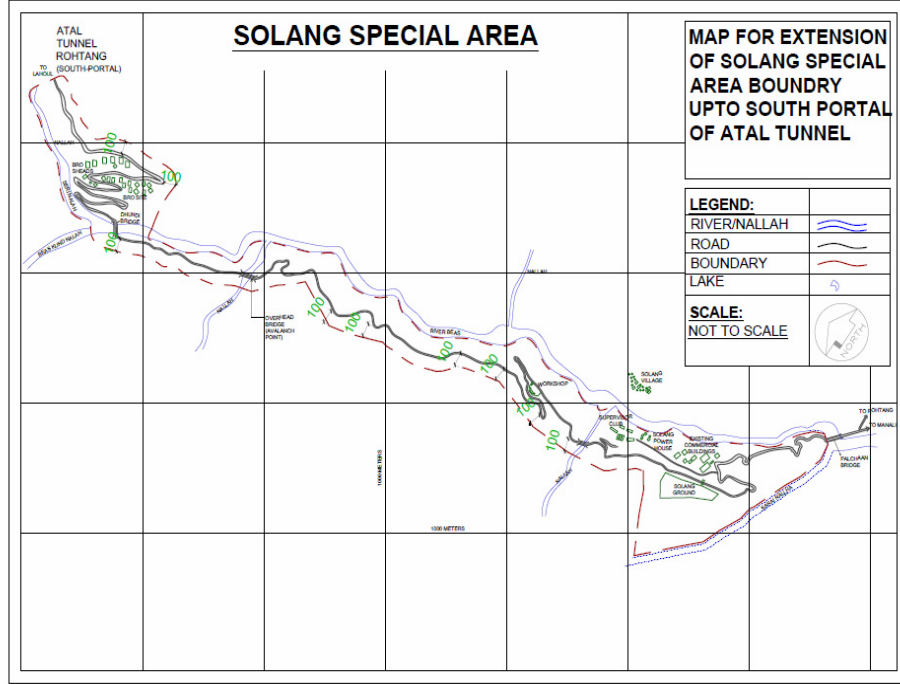
SPECIFICATIONS

- North:** Starting from the South Portal of Atal Tunnel Rohtang till the sharp pin bend near the BRO Camp at Dhundi.
- East:** Bounded by the 100 mtr. distance from NH-3 uphill side from sharp pin bend near the BRO Camp at Dhundi and thereafter alongwith the river Beas upto the Palchan Bridge.
- South:** Meeting point of the Sarai Nallah with river Beas at Palchan Bridge alongwith Sarai Nallah till the starting point of D.P. Forest Boundary in West.

West: Starting from D.P. Forest Boundary alongwith the Sarai Nallah upto its meeting point with NH-3 near BRO Camp and there onward with the NH-3 100 mtr. uphill side upto Beas Kund Nallah at Dhundi after that alongwith the boundary of Seri Nallah upto Atal Tunnel Rohtang.

By order,

DEVESH KUMAR,
Principal Secretary (TCP).



नगर एवं ग्राम योजना विभाग

अधिसूचना

शिमला-2, 14 जुलाई, 2022

संख्या: टी0सी0पी0-एफ/05/03/2022.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर एवं ग्राम योजना अधिनियम, 1977 (1977 का अधिनियम संख्यांक 12) की धारा 66 की उपधारा (3) के खण्ड (क) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अधिसूचना संख्या: हिम/टी0पी0/आर0डब्ल्यू0-सोलंग (एस0ए0)/2000, तारीख 18-11-2000 द्वारा पहले ही अधिसूचित सोलंग विशेष क्षेत्र में, सोलंग के कुछ क्षेत्र (संलग्न मानचित्र के अनुसार) सम्मिलित करते हैं। सोलंग के कुछ क्षेत्र के सम्मिलित किए जाने के परिणामस्वरूप हिमाचल प्रदेश के राज्यपाल, सोलंग विशेष क्षेत्र की सीमाओं को निम्न विनिर्देशों के अनुसार पुनः परिनिश्चित करते हैं:—

विनिर्देश

उत्तर: अटल सुरंग रोहतांग के दक्षिण द्वार से आरम्भ होकर धुंधी स्थित सीमा सड़क संगठन (बी0आर0ओ0) शिविर के नजदीक तीक्ष्ण मोड़ तक।

पूर्व: धुंधी स्थित सीमा सड़क संगठन (बी0आर0ओ0) शिविर के नजदीक तीक्ष्ण मोड़ से राष्ट्रीय उच्च मार्ग-3 से ऊपर की ओर 100 मीटर की दूरी तक सीमाबद्ध और इसके पश्चात् व्यास नदी के साथ-साथ पलचान पुल तक।

दक्षिण: सराई नाला के व्यास नदी के साथ पलचान पुल पर मिलन बिन्दु से सराई नाला के साथ-साथ पश्चिम में सीमांकित संरक्षित वन सीमा के आरम्भ बिन्दु तक।

पश्चिम: सीमांकित संरक्षित वन सीमा से आरम्भ होकर सराई नाला के साथ-साथ सीमा सड़क संगठन शिविर के पास राष्ट्रीय उच्च मार्ग-3 के साथ इसके मिलन बिन्दु तक और उसके पश्चात् ऊपर पहाड़ी की तरफ 100 मीटर की दूरी तक राष्ट्रीय उच्च मार्ग-3 के साथ-साथ धुंधी में व्यासकुण्ड नाला तक तत्पश्चात् सेरी नाला की सीमा के साथ-साथ अटल सुरंग रोहतांग तक।

आदेश द्वारा,
देवेश कुमार,
प्रधान सचिव (नगर एवं ग्राम योजना)।

[Authoritative English text of this department notification No. TCP-F/05/3/2022, dated 14th July, 2022 as required under clause (3) of Article 348 of the Constitution of India].

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 14th July, 2022

No. TCP-F/05/3/2022.—In exercise of the powers conferred by clause(a) of sub-section 3 of Section 66 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor, Himachal Pradesh is pleased to include some areas of the Solang (**as per map enclosed**) in the Solang Special Area, already notified *vide* the Notification No. HIM/TP/RW-Solang(SA)/2000 dated 18-11-2000.

Consequent upon inclusion of some area of Solang, the Governor of Himachal Pradesh is further pleased to re-define the limits of the **Solang Special Area** as per specifications given below:—

SPECIFICATIONS

North: Starting from the South Portal of Atal Tunnel Rohtang till the sharp pin bend near the BRO Camp at Dhundi.

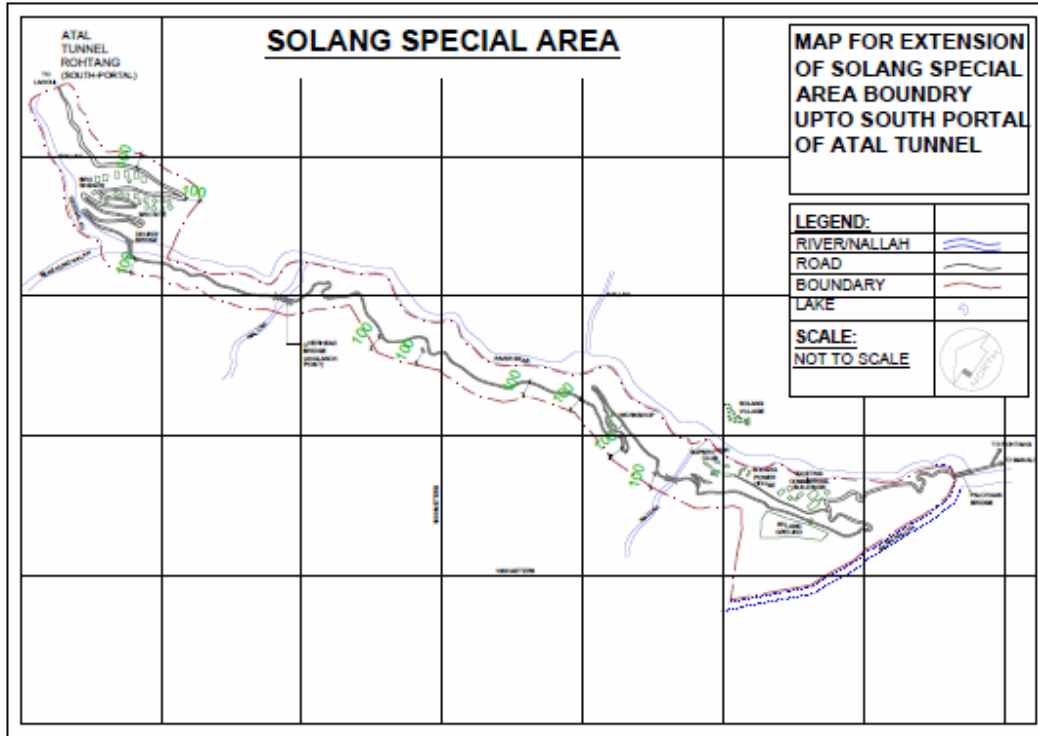
East: Bounded by the 100 mtr. distance from NH-3 uphill side from sharp pin bend near the BRO Camp at Dhundi and thereafter alongwith the river Beas upto the Palchan Bridge.

South: Meeting point of the Sarai Nallah with river Beas at Palchan Bridge alongwith Sarai Nallah till the starting point of D.P. Forest Boundary in West.

West: Starting from D.P. Forest Boundary alongwith the Sarai Nallah upto its meeting point with NH-3 near BRO Camp and there onward with the NH-3 100 mtr. uphill side upto

Beas Kund Nallah at Dhundi after that alongwith the boundary of Seri Nallah upto Atal Tunnel Rohtang.

By order,
DEVESH KUMAR,
Principal Secretary (TCP).



ENVIRONMENT, SCIENCE & TECHNOLOGY DEPARTMENT

NOTIFICATION

Shimla-2, 20th July, 2022

No. STE-F-(4)-1/2020.—WHEREAS, the Governor of Himachal Pradesh *vide* this Department's Notification No. STE-F(4)-2/2008 dated the **7th July, 2009**, No. STE-F(4)-2/2008-I dated the **20th August, 2010**, No. STE-F (4)-2/2008-II dated the **4th November, 2010**, No. STE-F (4)-2/2008-II dated the **15th March, 2011**, No. STE-F (4)-2/2008-II, dated the **19th March, 2011**, No. STE-F (9)-1/ 2018 dated the **6th July, 2018**, addendum dated the **31st September, 2018**, No. STE-F (9)-1/ 2018 dated the **20th September, 2019**, No. STE-F (9)-1-2018-loose dated the **5th February, 2020** & the **20th June, 2020**, No. STE-F (4)-1/2021 dated the **6th January, 2021** with an objective to improve plastic waste management system, under Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995, imposed ban on use of plastic carry-bags and certain plastic items having one time use and also authorized certain officers of different Departments to compound any offence as per provision of Section 11 of the Act *ibid*.

2. AND WHEREAS, it has been observed that there are many other plastic items of one time use and have littering potential as they are difficult to collect, especially since most are either

small, or discarded directly into the environment-such as candy sticks, ice-cream sticks, stirrer etc. It then becomes difficult to collect for recycling, unlike the larger items. Such items are causing environmental pollution and leading to indiscriminate littering. Therefore, the State Government intends to impose ban on such items to augment the ongoing efforts and further improve the plastic waste management system in the State.

3. NOW THEREFORE, the Governor, Himachal Pradesh, in supersession of the aforesaid Notifications and in exercise of the powers conferred under sub-section (1) of Section 3-A of the H.P. Non-Biodegradable Garbage (Control) Act, 1995, is pleased to direct that no person including shopkeepers, vendors, wholesalers, retailers, hawkers, rehariwala, etc. shall import, stock, distribute, sale and use the following one time use plastic (Single Use Plastic) items including carry bags, thermocol items made of non-biodegradable material as listed in the Schedule appended to the Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995;

Particulars of Items	
1.	<i>Plastic carry bags (irrespective of their sizes and thickness)</i>
2.	<i>Plates, cups, glasses (Plastic & Thermocol both)</i>
3.	<i>Cutlery such as forks, spoons, bowls, katoris, knives, straws, trays and any other cutlery items (Plastic & Thermocol both).</i>
4.	<i>Ear buds with plastic sticks</i>
5.	<i>Plastic sticks for balloons</i>
6.	<i>Plastic flags</i>
7.	<i>Candy sticks</i>
8.	<i>Ice-cream sticks</i>
9.	<i>Polythene (Thermocol) for decoration</i>
10.	<i>Wrapping or packing films around sweet boxes, invitation cards and cigarette packets</i>
11.	<i>Plastic or PVC banners less than 100 micron</i>
12.	<i>Stirrers</i>
13.	<i>Non-woven plastic carry bags less than 60 Gram per Square Meter(GSM)</i>

4. Any person, institution/commercial establishment (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, religious institutions, industrial establishments, banquet halls, etc.) causing breach of the aforesaid prohibition shall be liable for the penalties as per the provisions contained in the Act *ibid*;

5. The Governor, Himachal Pradesh is further pleased to authorize the officers as per the details contained in **Annexure-A**, in exercise of the powers conferred by Section 7(A) and Section 11(1) of the Himachal Pradesh Non-Biodegradable Garbage (Control) Act, 1995, in supersession of this Department's notifications referred to in para-1 above, for entry and inspection under section 7(A) and to compound any offence as per provision of Section 11 of the Act *ibid*, while compounding the offences committed under the Act *ibid*, shall specify the sum for compounding as per the following criteria;

Sl. No.	Particulars	Amount (in Rs.)
(A)	Quantity of prohibited plastic items i.e. One time use Plastic Cutlery	
1.	Upto 100 gms.	500
2.	101-500 gms.	1500
3.	501 gms-1.00 kg.	3000
4.	Above 1 kg. to 5 kgs.	10,000
5.	Above 5 kgs. to 10 kgs.	20,000

6.	More than 10 kgs	25,000
(B)	Littering of one time use plastic items by any institution/commercial establishment (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, temple complex's, industrial establishment, banquet halls etc.) within its premises and on roads, streets, hill slopes, drains, forest areas, public parks, all public places etc.	5000
(C)	Littering of one time use plastic items by individuals in the premises of any private or commercial establishments (educational institutions, offices, hotels, shops, restaurants, sweetshops, dhabas, temple complex's, industrial establishments, banquet halls etc.) within its premises and on roads, streets, hill slopes, drain, forest areas, public parks, all public places etc.	1000

By order,

PRABODH SAXENA, IAS,
Addl. Chief Secretary (Env. S & T).

ANNEXURE-A

List of Authorized Officers/Officials		
Sl. No.	Departments	Designation
1.	Revenue	1. All the District Magistrates 2. All the Addl. Dy. Commissioners 3. All the Additional District Magistrates 4. All the Sub-Divisional Magistrates 5. All the Tehsildars and Naib Tehsildars
2.	Police	1. All the Superintendents of Police 2. All the Additional Superintendents of Police and Sub Divisional Police Officers 3. All the Deputy Superintendents of Police 4. All the SHOs (Station House Officers) 5. All the Head Constables
3.	UDD	1. All the Commissioners and the Assistant Commissioners Municipal Corporations. 2. All the Executive Officers of Municipal Councils 3. All the Secretaries of Nagar Panchayats in Himachal Pradesh 4. All the Health Officers, Municipal Corporations 5. All the Chief Sanitary Inspectors and Sanitary Inspectors of Urban Local Bodies.
4.	Health	1. All the Chief Medical Officers 2. All the Block Medical Officers 3. All the Drug Inspectors

5.	Excise & Taxation	<ol style="list-style-type: none"> 1. All the Deputy / Assistant Excise & Taxation Commissioners 2. All the Excise and Taxation Officers
6.	Forest	<ol style="list-style-type: none"> 1. All the Territorial Divisional Forest Officers 2. All the Wildlife Divisional Forest Officers 3. All the Assistant Conservator of Forests 4. All the Range Forest Officers 5. All the Deputy Range Officers/Block Forest Officers
7.	Environment Science & Technology	<ol style="list-style-type: none"> 1. The Director/Additional Director of the Department of Environment, Science & Technology 2. All Environmental Engineers and Scientific Officers of the Department of Environment, Science & Technology. 3. All Environmental Engineers and Scientific Officers of the H.P. State Pollution Control Board.
8.	Tourism	<ol style="list-style-type: none"> 1. All the District and Assistant Tourism Development Officers in H.P. posted in the Districts. 2. All the General Managers, Deputy General Managers Assistant General Managers and Managers of H.P. Tourism Hotels.
9.	Food & Supplies	<ol style="list-style-type: none"> 1. All the District Food & Supplies Controllers in H.P. 2. All the Food Inspectors 3. All the Food Safety Inspectors
10.	RDD/ Panchayati Raj	<ol style="list-style-type: none"> 1. All the Block Development Officers 2. All the Panchayat Inspectors, Sub-Panchayat Inspectors and Secretaries of Gram-Panchayats
11.	HRTC	<ol style="list-style-type: none"> 1. All the Regional Transport Officers. 2. All the Regional Managers and Bus Adda Incharges of HRTC
12.	LAC	All the Temple Officers
13.	Industries	<ol style="list-style-type: none"> 1. The Chief Executive Officer and Executive Officer, Baddi, Barotiwala and Nalagargh Development Authority. 2. All the Executive Engineers/Assistant Engineers/Jr. Engineers, Baddi, Barotiwala and Nalagarh Development Authority.

